

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 376/MP/2014

- Subject : Petition under Section 79 (1) (c) read with 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate direction or order declaring the letter dated 22.9.2014 as arbitrary and unreasonable being dehors the provisions of Electricity Act, 2003 and Detailed Procedure for making application for grant of connectivity in ISTS submitted by Central Transmission Utility and as approved by the Commission under Regulation 27 (1) of the and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.
- Date of hearing : 15.10.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : DB Power Limited
- Respondents : Powergrid Corporation of India Limited and others
- Parties present : Shri Krishnan Venugopal, Sr. Advocate, D.B. Power
Shri Deepak Khurana, Advocate, D.B. Power
Shri Matrugupta Mishra, Advocate, D.B. Power--
Shri Vikas Mishra, Advocate, D.B. Power
Shri S.R. Anand, KSEB Limited
Shri G. Sreenivasan, KSEB Limited
Ms. Shruti Bhatia, IEX
Shri Abilia Zaidi, POSOCO
Shri Y.K. Sehgal, PGCIL
Shri Dilip Rozekar, PGCIL

Record of Proceedings

Learned senior counsel for DB Power submitted that the present petition has been filed seeking a declaration that PGCIL's letter dated 22.9.2014 granting long term access is null and void and further direction to PGCIL to grant LTA to DB Power on pro-rata basis out of the declared available transmission capacity of 365 MW.

2. Learned senior counsel for the petitioner argued at length and referred to the PGCIL's letters dated 25.11.2013 and 20.12.2013 and various provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and medium term open access in inter-State transmission and related matters) Regulations, 2009, detailed procedure, Statement of Reasons, etc.

3. After hearing the learned counsels for the parties, the Commission directed the petitioner and respondents to file their written submissions on or before 14.11.2014.

4. The Commission directed that due date of filing the written submissions should be strictly complied with. The written submission filed after due date shall not be considered.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission
Sd/-

(T. Rout)
Chief (Law)